



2026:AHC:25697-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2190 of 2026

Prashant And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajeshwar Prasad Sinha
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has submitted that certain sections has been substituted during the course of investigation.
3. In view thereof, learned counsel for the petitioners has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
4. Learned AGA for the State has no objection to the aforesaid prayer.
5. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
6. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioner as per Rules.

February 5, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)